

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
SCO 147-148, SECTOR 17-C, CHANDIGARH-160017

DIVISION BENCH
COURT NO.1
C/ROM/60479/2014 in Appeal No.C/4104/2012

Date of Hearing/Decision: 07.12.2018

Goodlife Impex Pvt.Ltd.

Appellant

Vs.

CC, Delhi-III

Respondent

Appearance

None for the appellant Shri Vijender Vats, Advocate
None for the respondent: Shri H.Singh, AR

CORAM: **Hon'ble Mr. Ashok Jindal, Member (Judicial)**
Hon'ble Mr. Bijay Kumar, Member (Technical)

Misc. ORDER NO. 60518/2018

Per Ashok Jindal:

The applicant has filed an application for rectification of mistake in the order dated 12.7.2018 on the ground that the said order is an ex-parte order. The applicant did not received notice of hearing nor intimation for transfer of appeal to Chandigarh and could not appear before bench at Chandigarh.

2. Heard Ld. Counsel for the applicant.

3. Considering the fact that the applicant has filed the appeal in Delhi, there is no intimation given to the applicant for transfer of their appeal to Chandigarh. Under this belief, the appellant could not appear before the Tribunal. In that circumstance, we recall our order dated 12.7.2018 and direct the Registry to list the appeal for final disposal.

(Dictated and pronounced in the open court)

Bijay Kumar
Member (Technical)

Ashok Jindal
Member (Judicial)

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